

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-II

**Item No. 208
(IB)-1781(ND)2018
IA/3371/2020, IA/3462/2020**

IN THE MATTER OF:

M/s. Indu Kumar & Ors.

... Applicant/Petitioner

Vs.

M/s. Saha Infratech Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 07.09.2020

CORAM:

**SHRI. CH. MOHD.SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For the Applicant : Mr. Abhijeet Sinha, Mr. Raghavendra Mohan
Bajaj, Mr. Nikhil Bimal, Mr. Avi Srivastava, Mr.
Sanskar, Advs.**

For the Respondent : None.

ORDER

IA 3371/2020: Counsel for the Applicant i.e. Aashrey Social Welfare Society is present, who prays for appointment of new IRP on the ground that the present IRP Mr. Arun Jain has not taken charge of the CD and has not initiated the process of CIRP. Counsel for the Financial Creditor is present. The Registry is directed to issue notice to Mr. Arun Jain, IRP. The Financial Creditor is directed to send private notice Mr. Arun Jain, IRP for his appearance through video conferencing on 18th September 2020 and present the status of CIRP.

List the matter on 18th September 2020.

IA 3462/2020 : IA 3462/2020 is for early hearing of IA 3371/2020, which has become infructuous. The same has been dismissed.

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**(L. N. GUPTA)
MEMBER (T)**

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**(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)**